THE NATIONAL INSTITUTES OF TECHNOLOGY, SCIENCE EDUCATION AND RESEARCH (SECOND AMENDMENT) BILL, 2016

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BILL

further to amend the National Institutes of Technology, Science Education and Research Act, 2007.

Be it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the National Institutes of Technology, Science Education and Research (Second Amendment) Act, 2016.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In the Second Schedule to the National Institutes of Technology, Science Education and Research Act, 2007, after serial number 5 and the entries relating thereto, the following serial numbers and entries shall be inserted, namely:—

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<td>Indian Institute of Science Education and Research, Tirupati Society</td>
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<td>Indian Institute of Science Education and Research, Berhampur Society</td>
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The National Institutes of Technology, Science Education and Research Act, 2007 (the Act) provides for declaration of certain institutions of technology, science education and research as institutions of national importance and to provide for instructions and research in branches of engineering, technology, management, education, sciences and arts and for the advancement of learning and dissemination of knowledge in such branches and for certain other matters connected with such institutions. Initially, twenty societies of Institutes of Technology spread across the country were incorporated in the Act as the National Institutes of Technology and the same were included in the first Schedule to the Act.

2. The Act was first amended in the year 2012 incorporating ten more National Institutes of Technology in the First Schedule and inserted a Second Schedule incorporating therein five new Indian Institutes of Science Education and Research. The Act was further amended in 2014 incorporating the Indian Institute of Engineering Science and Technology, Shibpur in the Third Schedule to the Act.

3. Consequent upon the bifurcation of the State of Andhra Pradesh and as provided in section 93 of the Andhra Pradesh reorganisation Act, 2014 read with Thirteenth Schedule thereof, the Central Government was required to establish a National Institute of Technology and an Indian Institute of Science Education and Research in Andhra Pradesh. The National Institute of Technology, Andhra Pradesh was established by enactment of the National Institutes of Technology, Science Education and Research (Amendment) Act, 2016 and included in the First Schedule thereof.

4. Now, the Central Government has decided to incorporate an Indian Institute of Science Education and Research at Tirupati in the State of Andhra Pradesh and an Indian Institute of Science Education and Research at Berhampur in the State of Odisha under the Second Schedule to the Act. Accordingly, the National Institutes of Technology, Science Education and Research (Second Amendment) Bill, 2016 seeks to amend the Act so as to incorporate the Indian Institute of Science Education and Research at Tirupati and the Indian Institute of Science Education and Research at Berhampur in the Second Schedule to the Act.

5. The Bill seeks to achieve the above objectives.
FINANCIAL MEMORANDUM

The Bill proposes to declare the Indian Institutes of Science Education and Research at Tirupati and Berhampur as Institutes of national importance under the provisions of the National Institutes of Technology, Science Education and Research Act, 2007. Substantial assistance of the Central Government would be provided to the Indian Institutes of Science Education and Research at Tirupati and Berhampur under Plan Heads by the Department of Higher Education, Ministry of Human Resource and Development.

2. For the current financial year, an amount of forty crore rupees has been allocated for establishment of the Indian Institute of Science Education and Research, Tirupati. No such provision has been made for the Indian Institute of Science Education and Research, Berhampur in the current year’s Budget Estimate. However, an outlay of 137.30 crore rupees (63.62 crore rupees as non-recurring capital expenditure, 63.68 crore rupees towards recurring expenditure and 10.00 crore rupees as contingency expenditure) and 152.79 crore rupees (71.41 crore rupees as non-recurring capital expenditure, 70.06 crore rupees towards recurring expenditure and 11.32 crore rupees as contingency expenditure), spread over three years, have been made with the stipulation that sanction of funds would be on incremental basis after assessing the requirement as part of the annual budgetary exercise.

3. The Bill does not involve any other recurring or non-recurring expenditure.
LOK SABHA

A BILL

further to amend the National Institutes of Technology, Science Education and Research Act, 2007.

(Shri Prakash Javadekar, Minister of Human Resource Development)